



CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP No. 260/2006
OA 3334/2002

New Delhi this the 8th day of March, 2007

Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J)
Hon'ble Mrs. Chitra Chopra, Member (A)

B.S. Sarin,
S/o Late Shri M.C. Sarin,
R/0 F-20A, MIG Flat,
G-8 Area, Hari Nagar, New Delhi-110064

..Applicant

(By Advocate Shri M.K. Bhardwaj)

VERSUS

Union of India through:

1. Shri R.M. Aggarwal,
General Manager,
North-Western Railway, Jaipur.
2. Shri V.K. Jain,
Divisional Railway Manager,
Bikaner Division, DRM Office,
Bikaner, Rajasthan.
3. Shri C. M. Jaruhar,
General Manager, Northern Railway,
Baroda House, New Delhi.

..Respondents

(By Advocate Shri R.L. Dhawan)

ORDER (ORAL)

(Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J)

It is submitted by the counsel for respondents that a cheque representing the amount of Rs. 86,900/- (Rupees Eighty six thousand, nine hundred only) payable because of the orders, has been issued to the applicant concerned.

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2. In view of above, we think it sufficient to close the application. Respondents are discharged, however, reserving the right of the applicant to move proper application in case ultimately he finds that the order of the Tribunal has not been fully complied with.

Chitra Chopra
(Chitra Chopra)
Member (A)

DR
(M. Ramachandran)
Vice Chairman (J)

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